



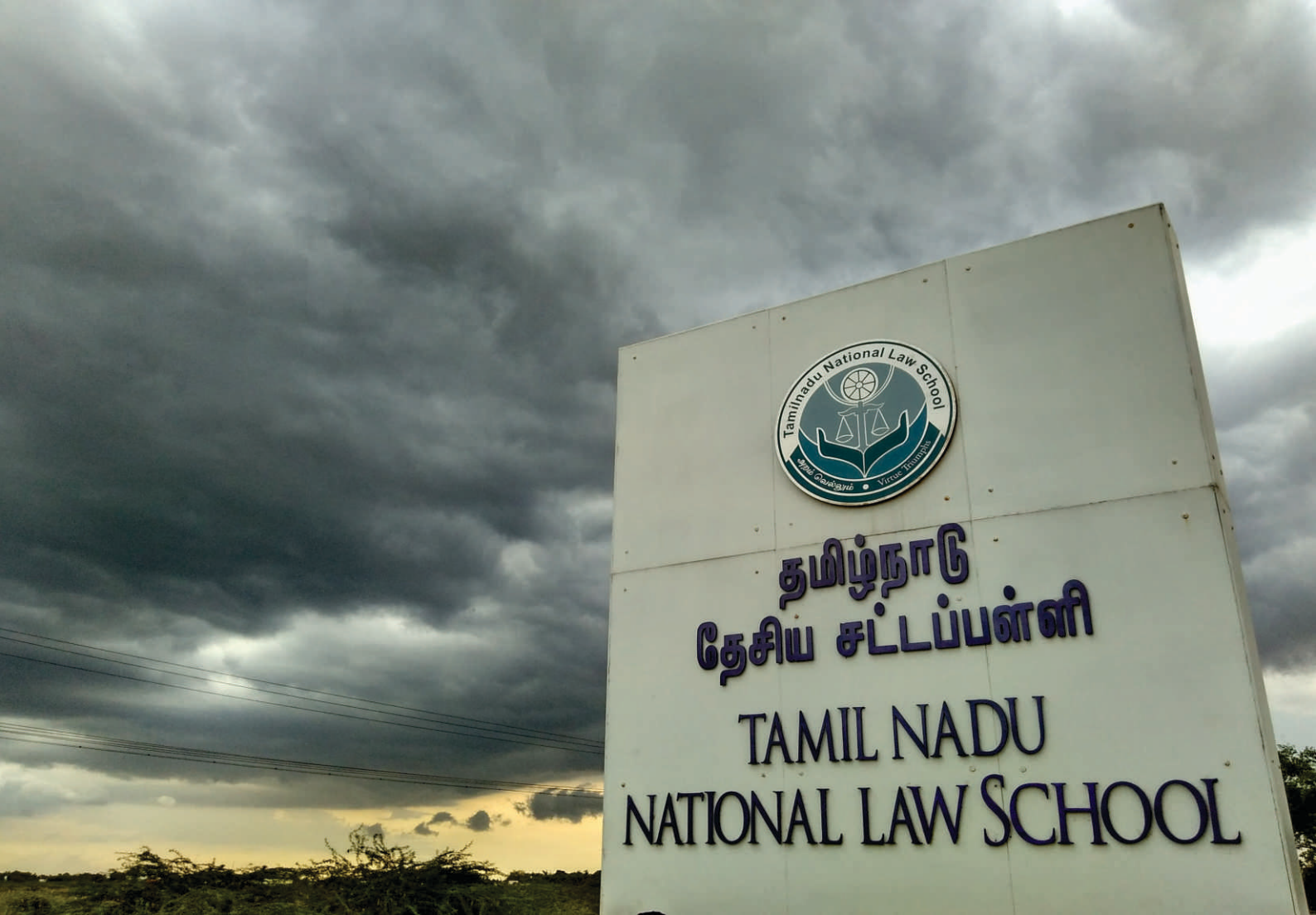
TAMIL NADU NATIONAL LAW SCHOOL'S

2ND INTER-UNIVERSITY LAW FEST

JUSFESTUM'18

"BATTLE OF LEGAL MINDS"

MARCH 9-11, 2018



LEGAL AID COMMITTEE



CONSTITUTIONAL LAW SOCIETY

**TAMIL NADU NATIONAL LAW SCHOOL,
TIRUCHIRAPPALLI**

ABOUT TAMIL NADU NATIONAL LAW SCHOOL

The Tamil Nadu National Law School was established by the Government of Tamil Nadu under Act no. 9 of 2012, and has been recognized by the University Grants Commission under Section 12 (b) of UGC Act, 1956. It has been granted recognition by the Bar Council of India as a Centre of Legal Education. It is also a member of the Association of Indian Universities (AIU), Shastri Indo-Canadian Institute and is a permanent member of Indian Academy of Social Sciences.

The University has been a relatively new entrant to India's list of national law universities, and has since its inception strived hard to foster legal excellence and awareness. The University provides quality resources and infrastructure to the students to excel in all their endeavours. The students of TNNLS are encouraged to explore their talents and abilities apart from academics for an all-round development and have been participating and winning in various Paper presentations, Seminars, Moot Court Competitions, Debate Competitions, Cultural and Sports events across the country, and abroad.

ABOUT LEGAL AID COMMITTEE

The Legal Aid Committee was constituted in Tamil Nadu National Law School in the year 2014 with an aim to spread legal awareness and to extend legal aid to those who are less privileged. It is important for every citizen to have a basic understanding of the country's legal system and to ensure the same, the Committee has been conducting numerous legal awareness programs for the past four years in various schools, colleges and other institutions. A Legal Aid Clinic operates on campus every week, with a lawyer from the District Legal Services Authority with the purpose of providing free legal assistance to all those who need it.

The Legal Aid Committee conducted its very first Inter-University Legal Fest, *Lafesto'17* from 17th of March to 19th of March, 2017. Students from all across the country participated in the event making it a grand success. The Fest consisted of various events which were orchestrated in a way to help all the participants in developing a better understanding of law and legal proceedings. The Legal Aid Committee along with the Constitutional Law Society, TNNLS takes immense pleasure in inviting all law students across the Country to its flagship event *Jus Festum'18*.

ABOUT CONSTITUTIONAL LAW SOCIETY

Constitutional Law Society, TNNLS is a newly constituted student run society to propagate, uphold and celebrate the constitutional principles and to debate on constitutional developments of contemporary significance. The CLS was inaugurated in October, 2017 by hosting a 'Nationwide Essay Writing Competition for awareness on Legal Rights of Women' in association with National Commission for Women. In pursuance to the celebration of Constitution Day/Law Day, CLS had organized Constitutional Awareness Survey conducted by students of TNNLS to assess the awareness among people about their rights, following the declaration of the month of November as Constitutional Awareness Month. The society intends to organize lectures, quizzes, Mock Constitutional Assembly Debates, Policy drafting competitions and discussions to inculcate constitutional spirit among the students through interactions with scholars from various fields. It also encourages students to brainstorm ideas through debates on the reconciliation of various constitutional principles, reality and development.

ABOUT THE FEST

Jus Festum'18, is the second edition of *LaFesto*'17, organised by the Legal Aid Committee of Tamil Nadu National Law School (TNNLS), a unique inter university legal fest which attracted over 76 participants from 12 Universities across the country. The first edition of the fest was received with abundant enthusiasm as the distinct events of the fest provided the participants with a fun learning experience. The zeal showcased by the participants of the first edition is what drove the organisers of the same, to join hands with the Constitutional Law Society of TNNLS, to organise *Jus Festum*'18 with more stimulating events.

Jus Festum'18, will be a mosaic of unique events each meted out to test the academic and advocacy skills of the participants. The events have been meticulously orchestrated by the organisers to sharpen the legal skills of the participants through a fun and invigorating platform. Apart from gaining experience and knowledge, the fest also provides an opportunity to the participants to socialise with like-minded people and make great memories to cherish for life, in the course of the three days of the fest.

If you are a law student looking to improve your writing, debating, oratorical or advocacy skills, or showcase them, *Jus Festum*'18 is the perfect opportunity. To the winners and runners of the events *Jus Festum*'18 is giving away an overall prize money of **Rs. 75000**. This is to encourage the emerging lawyers to come forward and showcase their extraordinary skills and take pride in them. This shall be the biggest battle of Legal minds. So why hesitate? Come battle it out!

GENERAL INSTRUCTIONS

ELIGIBILITY

- Only the bona fide students pursuing LL.B. in Three Year / Five Year Degree programmes and LL.M programme in any University, during the current academic year are eligible to participate.

MEDIUM OF COMMUNICATION FOR THE COMPETITION

- The competition shall be in English language.

TEAM COMPOSITION

- The maximum number of participants from one University shall not exceed 12
- A Participant shall participate in any number of events.
- Kindly refer to respective Event Rules for team composition.

ANONYMITY OF THE PARTICIPANT

- The identity of the team must not be disclosed to the judges. Any such disclosure shall lead to disqualification.

DECISION

- Decision of the Judge shall be final and binding. Decision of the Organizing Committee shall be binding in interpretation of any rules or for any query or otherwise.

REGISTRATION

- Provisional registration would be followed. As there are only limited slots available, allotment will be done on the basis of first come first serve.
- The participating teams from each institution are required to provisionally register by expressing their interest of participation by sending a mail to [**jusfestum@gmail.com**](mailto:jusfestum@gmail.com).
- After receiving confirmation mail from the Organizing Committee, the participating teams are requested to proceed with the Registration process along with payment which will be intimated through mail.
- Provisional Registration opens on **5th January, 2018 (Friday)**. Participants are requested to register on or before **15th February, 2018 (Thursday)**.
- **The Registration fee for each participant is Rs.1500** which includes Accommodation, food for three days and transportation from Railway Station/Airport/Bus Stand to the Campus and from the Campus to Railway Station/Airport/Bus Stand.
- The registration process is considered complete only after the payment of registration fee and the same has to be intimated by Google Form by **11.59 PM on 22nd February, 2018 (Thursday)**. The form shall be mailed to the participants after confirmation of provisional registration.
- **Hard copy of the Demand Draft** has to be submitted by the Participants on **9th March, 2018** in the Registration Desk at the notified time.
- Failing to submit the Hard Copy of the Demand Draft on 9th March, 2018 shall lead to termination of participation of that individual/team.
- Team codes will be allotted to the respective teams for each event and shall remain the same till the completion of Final Rounds.
- In case of clash of events, participants are requested to pre-inform the Registration Desk.
- Participants must carry their University ID cards with them. Entry shall not be given without the ID cards.
- Spot payment shall not be entertained.

INSTRUCTIONS FOR PAYMENT

- A Demand Draft shall be drawn in favour of **‘The Registrar, Tamil Nadu National Law School’** payable at **Tiruchirappalli**.
- No other mode of payment shall be entertained.
- The Scanned Copy of Demand Draft shall be uploaded in google form, the link for which will be sent after confirmation of provisional registration.

ACCOMMODATION & BOARDING

- The participants shall register their travel details in google form, the link for which will be sent after confirmation of provisional registration.
- The Organisers will provide local transportation to the Participants from the Railway Station/ Airport/ Bus Stand to the Campus and from the Campus to Railway Station/Airport/Bus Stand.
- Participants desiring to reach early or to depart late should inform the Organisers latest by **February 22nd, 2018 (Thursday)**.
- The teams would be responsible for any damage at the place of stay and shall compensate for it. The Organisers will not be responsible for the same.

DRESS CODE

- All the participants are to adhere to Western or Indian Formals style of Dressing.

LIST OF EVENTS AND RULES

MOCK CONSTITUTIONAL ASSEMBLY DEBATE

- Individual or Team of 2 members.
- Topic: Federalism
- The participants shall assume the role of a constituent assembly and deliberate upon drafting an Article of the Constitution instituting the idea of Federalism.
- The problem and detailed rules of the event shall be issued on the day of the event.

CRIME SCENE INVESTIGATION

- Team: 4 Members.
- Each team will
 - (i) Be shown a short video, summarizing the facts of the case.
 - (ii) Be given 5 minutes to examine a Crime scene and take note of the evidences
 - (iii) Be given 15 minutes to incorporate the evidences noted in the Scene, in two reports, one, a general investigation report, identifying the criminal and justifying the same and two, a First Information Report (FIR).
 - (iv) Have to justify the findings in the report, before the judge of the event, with clear reasons for taking the stance.
- The team with the most convincing justification, according to the judges, shall be declared as the winner.
- The Decision of the Judge shall be final and binding.

RTI DRAFTING

- A contemporary issue will be given to the participants and they are expected to draft a Right to Information petition for the same, on the spot.
- The time duration for the event is 45 minutes.
- The RTI drafts will be marked by the panel of judges and the top 2 best drafts will be awarded.

PIL DRAFTING

- A particular legal issue will be given to the participants and they are expected to draft a Public Interest Litigation on the spot, for the same.
- The time duration for the event is 60 minutes.
- The PIL drafts will be marked by the panel of judges, and the top 2 best drafts will be awarded.

CLIENT COUNSELLING

- Participants are expected to have knowledge of social problems and concepts mentioned below and any other ancillary laws and procedures related to :
 - Welfare of Parents and Senior Citizens
 - Domestic Violence
 - Property Dispute
 - Dowry Prohibition laws
 - Child Sexual Offenses
- Each team shall consist of two members.
- This competition is divided in three parts:
 - Consultation
 - Post-Consultation and
 - Review
- In the consultation period participants shall interact with the client to understand his/her problem. The consultation period shall be for 7 minutes for Preliminary rounds and 5 minutes for Final round.
- In the Post Consultation period the participants may discuss to analyze the problem with each other loudly so as to be audible to the judges. Participants may summarize the interview, indicate the scope of the legal work to be undertaken, and state the legal issues that should be researched. The time period for post consultation is 5 minutes for both the rounds.
- After the completion of the Post-Consultation period the judges may question the participants on matters deliberated upon or mentioned by the participants or the client during the consultation or post-consultation period, to test the participants understanding of the facts and/or law applicable or applied by the participants in the case. The time period for this session is 3 minutes for both rounds and the judges may extend it by another 2 minutes at their discretion.
- The participants are expected to be formal in addressing and representation.
- The decision of the Judges shall be final and binding.

MINORITY OPINION JUSTIFICATION

- Team: 2 members.
- This will be a less-formal 2 on 2 debate, where one team will speak for the majority opinion in a Judgment and the other team will justify the minority opinion.
- Three different Judgments will be released on the previous day of the Competition.
- The Judgment, side of justification and the opponent will be decided by draw of lots by the participants, prior to the commencement of the event.
- The argument has to be opened by the Minority side, followed by the Majority.
- The Maximum time limit for each team is 10 minutes and for each speaker is 6 minutes.
- The team with the best justification of the opinions of the Lordships, according to the adjudicators, will be declared as the winner.

LAW QUIZ

- Team: 2 members.
- The event will proceed with oral rounds, from the prelims to the finals.
- The Themes for each rounds will include:
 - Prelims: Constitution, Jurisprudence, Torts, General Legal Awareness.
 - Quarter-Finals: Constitution, Jurisprudence, Legal Maxims, Family Law.
 - Semi-Finals: Constitution, Evidence Act, Indian Penal Code, Cyber Laws.
 - Finals: Constitution, Evidence Act, Civil Procedure Code, Criminal Procedure Code.
- The Rules for each round will be explained by the Quiz Master prior to the rounds.
- If two or more teams have the same points, in any of the rounds, a tie-breaking round will be conducted.
- The Decision of the Quiz Master shall be final and binding.

SHORT FILM

- The genre/theme of the short film is limited to any legal issue or awareness related concepts. .
- The medium of the film shall be in any language, along with mandatory English Subtitles for the same.
- There are no limits on the number of artists.
- Duration of the film shall not exceed 10 minutes.
- All entries will be screened publicly, and will be judged by a panel of directors.

JUDGMENT TRANSLATION

- A judgment will be provided in English, which shall be translated either to Tamil or Hindi (which is to be informed at the time of registration).
- Participants are allowed to use English-Tamil or English-Hindi dictionaries. The host institution shall **not** provide the dictionary.
- The facts and issues of that case will be released one day prior to the event, thereby facilitating the participants to research upon the key words.
- The English Copy of the Judgment will be provided on the spot, and the participants are expected to translate it in any one of the two preferred languages.
- The time duration for this event is 90 minutes.
- The top translation in both the languages will be awarded.

POSTER PRESENTATION

- It is an individual event.
- Each participant is expected to make an original poster and bring to the venue on the assigned date (refer to the schedule). No extension of deadline will be given to the participants.
- The theme for the event will be sent to the participants via e-mail, 7 days prior to the event.
- The poster must be made only in 120 CM (H) X 120 CM (W) sheet and posters that exceed the prescribed size will not be considered for evaluation.

IMPORTANT DATES

EVENT	DATE
Last Date for Provisional Registration	February 15 th , 2018 (Thursday)
Last Date for Registration and Payment (Soft Copy of Demand Draft)	February 22 nd , 2018 (Thursday)
Submission of Demand Draft (Hard Copy)	March 9 th , 2018 (Friday)
Inaugural Ceremony	March 9 th , 2018 (Friday)
Valedictory Ceremony	March 11 th , 2018 (Sunday)

CONTACT DETAILS

The participants are advised to contact the Organisers in case of any queries and clarifications through email at jusfestum@gmail.com. For more details visit www.tnnls.in.

Mrs. Deepa Manickam
Assistant Professor
Faculty-In-Charge
Legal Aid Committee
Tamil Nadu National Law School

Mr. Pritam Dey
Assistant Professor
Faculty-In-Charge
Constitutional Law Society
Tamil Nadu National Law School

Ms. Nikita Pattajoshi
Assistant Professor
Faculty-In-Charge
Constitutional Law Society
Tamil Nadu National Law School

STUDENT MEMBERS

George J Nalappat
 **+91 9488187647**

Hari Prakash K V
 **+91 7598204589**

Vidyadhar Goud
 **+91 9600427638**



jusfestum@gmail.com



+91 7598204589



www.facebook.com/legalaidtnnls